

HIGH COURT OF TRIPURA
AGARTALA

Order No.103

Dated, Agartala, the 22nd March, 2017

Hon'ble the Chief Justice has been pleased to direct that henceforth, all the Courts (Courts of the District & Sessions Judges of Tripura) designated by the State Government for trying cases under the Tripura Protection of Interests of Depositors (In Financial Establishments) Act, 2000, shall fast track the trial of cases filed under the aforesaid Act, fixing the dates of such cases preferably on day-to-day basis.

By Order,

Sd/-

(A. Debbarma)
Registrar (Judicial)

No.F. 40 (22)-HCT/BENCH/SUB.JUD/2017/5672-93

March 22, 2017

Copy to: -

01. The LR & Secretary, Law, Govt. of Tripura for information. This refers to his letter No.F.2(5)-LAW/ESTT.2/2010/2243-45, dated 10.03.2017;
02. The District & Sessions Judge, South Tripura Judicial District, Belonia/West Tripura Judicial District, Agartala/North Tripura Judicial District, Dharmanagar/Unakoti Judicial District, Kailashahar/Gomati Judicial District, Udaipur for information and compliance;
03. The Registrar (Vigilance), High Court of Tripura, Agartala;
04. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
05. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
06. The Joint Registrar, High Court of Tripura, Agartala;
07. The Deputy Registrar(s), High Court of Tripura, Agartala;
08. The Chief Librarian, High Court of Tripura, Agartala;
09. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
10. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
11. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to upload this order in the website of the High Court of Tripura;**
12. File No.F.30(25)-HC/2016; and
13. Order File.


(A. Debbarma)
Registrar (Judicial)